

ITEM NO.12+17 Court 7 (Video Conferencing) SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

ITEM NO. 12

Petition(s) for Special Leave to Appeal (C) No(s). 7367/2021

(Arising out of impugned final judgment and order dated 30-03-2021 in WA No. 568/2020 passed by the High Court Of Karnataka At Bengaluru)

NATIONAL LAW SCHOOL OF INDIA UNIVERSITY Petitioner(s)

VERSUS

HRUDAY P.B. & ANR. Respondent(s)
(FOR ADMISSION and I.R.)

ITEM NO. 17

SLP(C) NOs. 8006-8007/2021

(FOR ADMISSION and I.R. and IA No.70595/2021-EXEMPTION FROM FILING AFFIDAVIT..[TO BE TAKEN UP ALONG WITH SLP(C) NO.7367/2021])

Date : 09-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Sajan Poovayya, Sr. Adv.
Mr. Aditya Naraya, Adv.
Mr. Rohit Sharma, Adv.
Mr. Rounak Nayak, Adv.
Ms. Arju Chaudhary, Adv.
Ms. Lalia Elizabeth Philip, Adv.
Mr. Archishman Chaudhary, Adv.
Mr. Renoy Vincent, Adv.
Mr. Pratham Narendra Kumar, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP(CIVIL) NO.7367/2021

Issue notice.

SLP(C) NOs. 8006-8007/2021

Application for exemption from filing affidavit is allowed.

Issue notice.

In the meantime, the operation of the impugned order shall remain stayed.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[BEENA JOLLY]
COURT MASTER (NSH)